

**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI**

SESSION REVIEW – FIRST SESSION (Second Part)

First Session – II Part (24 & 25 March 2015):

The Hon'ble Deputy Chief Minister presented the Vote on Account (April to June 2015) on 24 March 2015 which was approved on 25 March 2015. Nine members participated in the debate which was replied to by the Hon'ble Dy Chief Minister and Hon'ble Chief Minister.

Legislation: The House passed the following Bills during the session:

1. The Delhi Appropriation Bill, 2015
2. The Delhi Appropriation (Vote on Account) Bill, 2015
3. The Delhi Value Added Tax (I Amendment) Bill, 2015

Resolution: On 25 March 2015, the House also passed the following Resolution moved by the Hon'ble Dy CM. Ten Members participated in the debate on Resolution:

“This House strongly condemns the attempt by the Union Government to dilute the efforts for eradication of corruption from Delhi by curtailing the jurisdiction of the Anti Corruption Branch. Vide Gazette Notification dated 23rd July 2014, the Union Home Ministry has unilaterally restricted the powers of the Anti Corruption Branch and limited it to only the officers and employees of the Government of National Capital Territory of Delhi. This House fully understands the will of the people of Delhi to completely eradicate the scourge of corruption from every sphere of life and resolves that no efforts to dilute the anti-corruption movement should be tolerated. This House further resolves that the matter be immediately taken up with the Union Government to withdraw the notification and directs that the Anti Corruption Branch of the government of the National Capital Territory of Delhi should function as per its original mandate as it existed prior to the notification dated 23rd July 2014.”

Special Mention: Twenty matters were raised under Rule 280 (Special Mention) on 24 and 25 March 2015.